

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 48 OF 2019
& IA NOS. 111 & 112 OF 2019

Dated: 13th February, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Lanco Amarkantak Power Limited **Appellant(s)**
Haryana Electricity Regulatory Commission & Ors. **Respondent(s)**

Versus

Counsel for the Appellant(s) : Mr. Deepak Khurana
Mr. Tejas Anand

Counsel for the Respondent(s) : Ms. Raveena Dhamija
Mr. Girik Bhalla for R-2

Mr. M.G. Ramachandran
Mr. Pulkit Agarwal
Ms. Poorva Saigal
Mr. Shubham Arya
Ms. Tanya Sareen for R-3

ORDER

IA NO. 111 OF 2019

(for exemption from filing certified copy of impugned order)

Heard the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondents.

The learned counsel, Mr. Deepak Khurana appearing for the Appellant submitted that IA No.111 of 2019 may be allowed.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and the reasons stated therein, the same are accepted. IA is allowed, subject to production of certified copy.

The learned counsel for the Appellant is directed to file certified copy of the impugned order within a period of two weeks i.e. on or before 27.02.2019.

APPEAL NO. 48 OF 2019 & IA NO. 112 OF 2019

Admit.

Issue notice to the Respondents returnable on 15.03.2019.

The learned counsel for the third Respondent prays for three weeks' time to file reply to IA No.112 of 2019 (for interim orders/direction) as well as to the main appeal.

The counsel for the Appellant also prays for one week's time to file rejoinder.

Submissions of the learned counsel appearing for the third Respondent and the Appellant, as stated supra, are placed on record.

The counsel for the third Respondent is permitted to file his reply on or before 06.03.2019 after duly serving copy to the learned counsel for the Appellant.

The counsel for the Appellant is also permitted to file his rejoinder on or before 13.03.2019, after duly serving copy to the counsel for the Respondents.

List the matter on **15-03-2019**, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S.D. Dubey)
Technical Member
js/pk

(Justice N.K. Patil)
Judicial Member